

Date of Decision: 06.08.1999

CP No. 151/94 (OA No.34/93)

Geological Survey of India Employees Association (W.R.), Jhalana Doongri Office Complex, Jaipur through H.A.Alvi, General Secretary.

.. Applicant

Versus

- 1. Shri I.G.Jhingran, Secretary to the Government of India, Department of Mines, Shastri Bhawan, New Delhi.
- 2. Shri D.B.Dimari, Director General, Geological Survey of India, 27-L.J. Road, Calcutta.
- 3. Shri S.Singha Roy, Deputy Director (Gen.), Geological Survey of India (W.R.) Jhalana Doongri, Office Complex, Jaipur.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN HON'BLE MR.N.P.NAWANI, ADMINISTRATIVE MEMBER

None present for the petitioner Mr. U.D.Sharma, counsel for the respondents

ORDER

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Geological Survey of India Employees Association (W.R.), Jhalana Doongari, Jaipur through the General Secretary, has filed this Contempt Prition against the respondents alleging therein that the respondents by not complying with the order of the Tribunal dated 13.10.1993, have committed contempt of court.

- 2. None is present for the petitioner. We have heard Mr. U.D.Sharma, learned counsel for the respondents.
- 3. It is pertinent to note at the very outset that the petitioner Association before filing the present Contempt Petition in a representative capacity did not obtain the leave of the Tribunal as required under Rule 4(5) of the Central Administrative Tribunal (Procedure) Rules, 1987. The General Secretary of the petitioner Association namely H.A.Alvi is not shown to have any interest in the subject matter of this petition. The Contempt Petition is, therefore, dismissed as not maintainable. Notices issued are discharged.

(N.P.NAWANI)

Adm. Member

C/Kyky (GOPAL KRISHNA) Vice Chairman